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WP-36057-2024

## IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

**BEFORE** 

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 21<sup>st</sup> OF JULY, 2025

WRIT PETITION No. 36057 of 2024

JITENDRA@RAJA LILHARE

Versus

MADHYA PRADESH STATE MINING CORPORATION LTD AND OTHERS

Appearance:

Shri Nitesh Kumar Jain - Advocate for the petitioner.

Shri B.D.Singh - Deputy Advocate General for the respondents/State.

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## <u>ORDER</u>

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Learned counsel for the petitioner seeks leave to withdraw the petition with liberty to approach the National Greens Tribunal for redressal of his grievances as well as raise all available pleadings before the National Greens Tribunal.

In view of the above, petition is dismissed as withdrawn.

All rights and contentions of the parties are reserved.

(SANJEEV SACHDEVA) CHIEF JUSTICE (VINAY SARAF) JUDGE



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